

COCONUT HUSK CONTROL (AMEND.) ORDER, 1976, CERTIFIED ACCOUNTS OF COIR BOARD, ERNAKULAM FOR 1973-74 AND COMMENTS OF COMPTROLLER & AUDITOR GENERAL ON THE ANNUAL REPORT OF DSIDC FOR THE PERIOD FROM 15-2-71 TO 31-3-72

SHRI B. P. MAURYA: On behalf of Shri A. P. Sharma, I beg to lay on the Table—

(1) The Coconut Husk Control (Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 2168 in Gazette of India dated the 26th June, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-10991/76]

(2) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam for the year 1973-74 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953 [Placed in Library. See No. LT-10992/76]

(3) A copy of the Comments (Hindi and English versions) of the Comptroller and Auditor General on the Annual Report of the Delhi Small Industries Development Corporation Limited, Delhi for the period from 15-2-71 to 31-3-72, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-10993/76].

NOTIFICATIONS UNDER TAMIL NADU PAYMENT OF SALARIES ACT, 1951 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with

clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) S.R.O. A-444/76 published in Tamil Nadu Government Gazette dated the 22nd October, 1976 making certain amendment to the Tamil Nadu Ministers' Travelling Allowance Rules, 1951.

(ii) S.R.O. A-445/75 published in Tamil Nadu Government Gazette dated the 22nd October, 1975 making certain amendment to the Tamil Nadu Legislature Travelling Allowance Rules, 1955.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-10994/76]

NOTIFICATIONS UNDER NAVY ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (1) I beg to relay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957.—

(i) The Navy (Pension) First Amendment Regulations, 1976 published in Notification No. S.R.O. 96 in Gazette of India dated the 1st May, 1976. [Placed in Library. See No. LT-10840/76].

(ii) The Navy Leave (Second Amendment) Regulations, 1976, published in Notification No. S.R.O. 100 in Gazette of India dated the 1st May, 1976.

(iii) The Navy (Pension) Second Amendment Regulations, 1976, published in Notification No. S.R.O. 108 in Gazette of India dated the 8th May, 1976.

(iv) The Navy (Pension) Third Amendment Regulations, 1976, published in Notification No. S.R.O.

109 in Gazette of India dated the 8th May, 1976.

(v) The Navy (Pension) Fourth Amendment Regulation, 1976, published in Notification No. S.R.O. 114 in Gazette of India dated the 8th May, 1976.

[Placed in Library. See No. LT-10875/76].

(2) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(i) The Navy (Pension) Fifth Amendment Regulations, 1976, published in Notification No. S.R.O. 180 in Gazette of India dated the 17th July, 1976.

(ii) The Navy (Pension) Sixth Amendment Regulations, 1976, published in Notification No. S.R.O. 181 in Gazette of India dated the 17th July, 1976.

(iii) The Navy (Pension) Seventh Amendment Regulations, 1976, published in Notification No. S.R.O. 189 in Gazette of India dated the 31st July, 1976.

(iv) The Navy (Pension) Eighth Amendment Regulations, 1976, published in Notification No. S.R.O. 190 in Gazette of India dated the 31st July, 1976.

[Placed in Library. See No. LT-10996/76].

REVIEW AND ANNUAL REPORT OF BHARAT COKING COAL LTD., FOR THE YEAR 1974-75

ऊर्जा मंत्रालय में उप मंत्री (प्रो.) सिंहचर प्रसाद: अध्यक्ष महोदय, मैं कम्पनी अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अन्तर्गत निम्न लिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति मन्त्रालय पर रखता हूँ

(1) भारत कोकिंग कोल लिमिटेड के वर्ष 1974-75 के कार्य-रज की सरकार द्वारा समीक्षा।

(2) भारत कोकिंग कोल लिमिटेड का वार्षिक 1974-75 का वार्षिक प्रतिवेदन, लेखा पराक्षित लेख तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT-10997/76].

12.01 hrs.

PARLIAMENTARY COMMITTEES SUMMARY OF WORK

SECRETARY-GENERAL: I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1975 to 31st May 1976.

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha,—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 10th August, 1976, adopted the following motion in regard to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint nine members of the Rajya Sabha to the Joint Committee of the Houses on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the retirement of Sarvashri Bhupesh Gupta, Roshan Lal, V. B. Raju, Mulka Govinda Reddy, Lal K. Advani, K. Chandrasekharan, S. K. Ganguli, Om Mehta and Shrimati Aziza Imam from the membership of the